

**IN THE INCOME TAX APPELLATE TRIBUNAL,
KOLKATA 'C' BENCH, KOLKATA**

**Before Shri P.M. Jagtap, Accountant Member
and Shri S.S. Viswanethra Ravi, Judicial Member**

I.T.A. No. 2052 /KOL/ 2013

Akbar Khan, Chief Trustee,.....Appellant
Trust Fund of Masnad-e-Awlia,
Village- Chunakhali,
P.O. Gopinathpur,
P.S. & District-Murshidabad,
Pin Code No.742149
[PAN : AABTT 8916 H]

-Vs.-

Commissioner of Income Tax,.....Respondent
Kolkata-XXI, Kolkata,
3, Government Place (West),
Kolkata-700 001

Appearances by:

N o n e, for the assessee

Shri P.K. Chakraborty, Additional CIT, D.R., for the Department

Date of concluding the hearing : May 09, 2016

Date of pronouncing the order : May 09, 2016

O R D E R

Per Shri P.M. Jagtap :-

This appeal filed by the assessee is directed against the order passed by the Id. Commissioner of Income Tax, Kolkata-XXI, Kolkata dated 30.08.2012. whereby he rejected the application filed by the assessee for registration under section 12A as well as the application filed by the assessee for grant of exemption under section 80G.

2. In this case, the appeal of the assessee was initially fixed for hearing on 05.04.2016. The assessee, however, filed an application seeking adjournment and accordingly the hearing was adjourned to 09.05.2016. On 09.05.2016, none, however, has appeared on behalf of the assessee nor any application seeking adjournment has been filed despite

the fact that the said date of hearing pronounced in the open Court on the earlier date, i.e. 05.04.2016 was duly taken note of by the representative of the assessee. It is also observed that the assessee has filed only one appeal against the common order dated 30.08.2012 passed by the Id. CIT while disposing of his application for registration under section 12A as well as for exemption under section 80G while the assessee is required to file two separate appeals against the said order. This appeal filed by the assessee thus is defective and keeping in view the same as well as the non-cooperative and non-complaint attitude of the assessee, we treat this appeal as unadmitted and dismiss the same.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on May 09, 2016.

Sd/-

Sd/-

(S.S. Viswanethra Ravi)
Judicial Member

(P.M. Jagtap)
Accountant Member

Kolkata, the 9th day of May, 2016

Copies to : (1) **Akbar Khan, Chief Trustee,
Trust Fund of Masnad-e-Awlia,
Village- Chunakhali,
P.O. Gopinathpur,
P.S. & District-Murshidabad,
Pin Code No.742149**

(2) **Commissioner of Income Tax,
Kolkata-XXI, Kolkata,
3, Government Place (West),
Kolkata-700 001**

(3) **The Departmental Representative**

(4) **Guard File**

By order

*Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata*